

IN THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI

O.A. 145/2024

IN THE MATTER OF:

Friends Vs Union of India & Others

Applicants.

Versus

Union of India & Others

Respondents.

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filed through
Anil Jaryal, Advocate.

Attested

Executive Magistrate

Keylong

Distt. L & S (H.P.)

SDM-cum-Member-Secretary
Special Area Development Authority

SDM-cum-Member-Secretary,
Sp. Area Development Authority
Lahaul at Keylong District L&S,

IN THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI

O.A. 145/2024

IN THE MATTER OF:

Friends vs Union of India & Others

Applicants.

Versus

Union of India & Others

Respondents.

Compliance-cum-status report on behalf of SADA
Keylong, District Lahaul & Spiti in compliance of
order dated 21-01-2026 passed in original
application No. 145 of 2024.

MOST RESPECTFULLY SHEWETH:

In compliance with the directions issued by the
Hon'ble National Green Tribunal, the present status
report is respectfully submitted as under:

1. That the above-captioned matter is pending for
adjudication before this Hon'ble Tribunal and is
listed for hearing on 15th April, 2026.

Attested


Executive Magistrate
Keylong
Distt. L & S (H.P.)


EDM-Cum-Member Secretary,
Spl. Area Development Authority
Lahaul & Keylong District L&S

2. That the Hon'ble Tribunal, while taking note of the inspection-cum-action taken reports submitted by the Himachal Pradesh State Pollution Control Board (HPPCB), observed deficiencies in solid waste management in SADA Keylong and directed the undersigned to undertake remedial measures and file a compliance report supported by affidavit.
3. That it is submitted with utmost respect and in faithful compliance of the directions issued by this Hon'ble Tribunal vide order dated 16-01-2026, the present status report cum affidavit is being tendered delineating the comprehensive measures, strategic interventions and tangible outcomes achieved by SADA, Keylong till the date of filing this status report, in the field of environmental preservation and sustainable waste management.
4. It is respectfully submitted that in compliance with the directions of the Hon'ble Tribunal and as per the observations of HPPCB, the tender for remediation of legacy waste at Shakas Nallah and Beeling Nallah stands duly awarded. Work at Shakas Nallah has commenced and approximately 22 tonnes of waste has been recovered. The photographs of legacy waste



Attested


Executive Magistrate
Keylong
Distt. L & S (H.P.)


EoM-Cum-Member Secretary,
Epl. Area Development Authority,
Lahaul & Spiti District L&S,

site at Shakas Nallah before and after waste recovery are annexed as **Annexure R-I**.

5. However, it is respectfully submitted that the progress of work has been temporarily impeded due to severe and inclement weather conditions prevailing in the Lahaul region. It is pertinent to submit that despite the onset of spring season, the region experienced fresh spells of snowfall during late March and early April 2026, thereby restricting accessibility, movement of machinery, and safe deployment of manpower.

At Billing nallah, preparatory activities have been undertaken; however, full-scale remediation is being scheduled in phased manner.

The replying respondent submits that the delay is neither deliberate nor intentional but attributable solely to circumstances beyond administrative control. The work shall be expedited on priority immediately upon improvement of weather conditions.

6. That cleaning activities were planned to be undertaken in coordination with concerned Gram Panchayats of Koksar and Sissu. However, it is respectfully submitted that due to the recent and earlier spells of heavy snowfall, the littered waste at these locations

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Executive Magistrate
Keylong
Distt. L & S (H.P.)

SDM-Cum-Member Secretary,
Spl. Area Development Authority
Lahaul at Keylong District L&S.

presently remains covered under snow, rendering its identification and removal difficult which is physically unfeasible at this stage. The replying respondent remains committed to undertake the said cleaning operations on priority immediately upon melting of snow and restoration of workable site conditions and instructions have already been issued to the field staff vide letter number 107/SADA dated 02-04-2026. The photographs of identified sites (currently snow covered) for cleaning operations are annexed as **Annexure R-II**.

7. It was observed that the MRF at Billing was operating at full capacity; steps have been initiated for streamlining regular lifting and transportation of processed waste. Also, proper record of waste collection and transportation to Ambuja Cement Plant, Darlaghat is being maintained at MRF Billing. Further, the process of installation of weighbridge is under active consideration and quotations have already been invited. The process shall be completed within a reasonable timeframe.

8. That preventive measures for deterring secondary dumping at identified hotspots have been taken.

Warning boards indicating penalties for littering have

Attested

**SDM-Cum-Member Secretary,
Spt. Area Development Authority,
Lahaul & Spiti District L&S,**

**Executive Magistrate
Keylong
Distt. L & S (H.P.)**

already been installed at Shakas Nallah and Billing Nallah as a preventive measure. Further, the repair of existing CCTV surveillance cameras (4 at Shakas nallah and 2 at Billing nallah) is underway. Also, additional critical hotspots for dumping have been identified for CCTV installation. The photographs of existing CCTV cameras installed at both the legacy sites is annexed as **Annexure R-III**.

9. That draft bye-laws pertaining to door-to-door waste collection and penalties have been prepared, duly placed and approved with modifications in the General House Meeting of SADA, Keylong dated 26.02.2026 under the Chairmanship of Hon'ble MLA, Lahaul & Spiti. The same have been forwarded to the Director, Town & Country Planning for Gazette Notification. Further action is awaited at the appropriate level. Also, user charges framework has been incorporated and will be notified along with the bye-laws. A copy of draft bye-laws along with forwarding letter (letter no.) is **annexed as R-IV**.

10. That waste processing activities at MRF Koksar have been resumed through Healing Himalayas NGO and presently dry solid waste is being handled. Further, preventive measures including proposed fencing and

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Executive Magistrate
Keylong
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EDM-Cum-Member Secretary,
Spl. Area Development Authority,
Lahaul & Spiti District L&S,

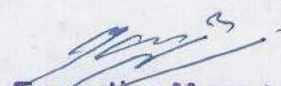
safeguards are under consideration to prevent entry of waste into nearby water bodies. The photographs of MRF Koksar are annexed as **Annexure R-V**.

It is respectfully submitted that SADA Keylong is taking all possible and sincere steps to ensure compliance with the directions of the Hon'ble Tribunal. Any temporary delay in implementation of certain measures is attributable to extreme geographical conditions, high-altitude terrain, and unprecedented and erratic weather conditions, including recent spell of snowfall in April 2026. The region of Lahaul is presently experiencing prolonged and erratic winter conditions. Several waste sites and roadside stretches remain snowbound, restricting physical access, waste recovery operations and transportation logistics. These constraints are temporary and seasonal and do not reflect lack of intent or administrative inaction. The replying respondent assures the Hon'ble Tribunal that all remedial measures are being undertaken in a time-bound and diligent manner and shall continue making all earnest efforts to achieve full compliance at the

Attested

earliest.

(EDM-Cum-Member Secretary,
Spd. Area Development Authority,
Lahaul of Keylong District L&S)


Executive Magistrate
Keylong
Distt. L & S (H.P.)


PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may kindly take the compliance report on record, and grant further time for completion of ongoing remedial measures.



SDM-cum-Member-Secretary
 Special Area Development Authority
 Lahaul & Spiti, District Lahaul & Spiti,
 Lahaul & Spiti District L.S.S.

Attested


 Executive Magistrate
 Keylong
 Dist. L.S.S. (H.P.)

**IN THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI**

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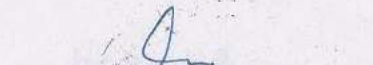
Respondents.

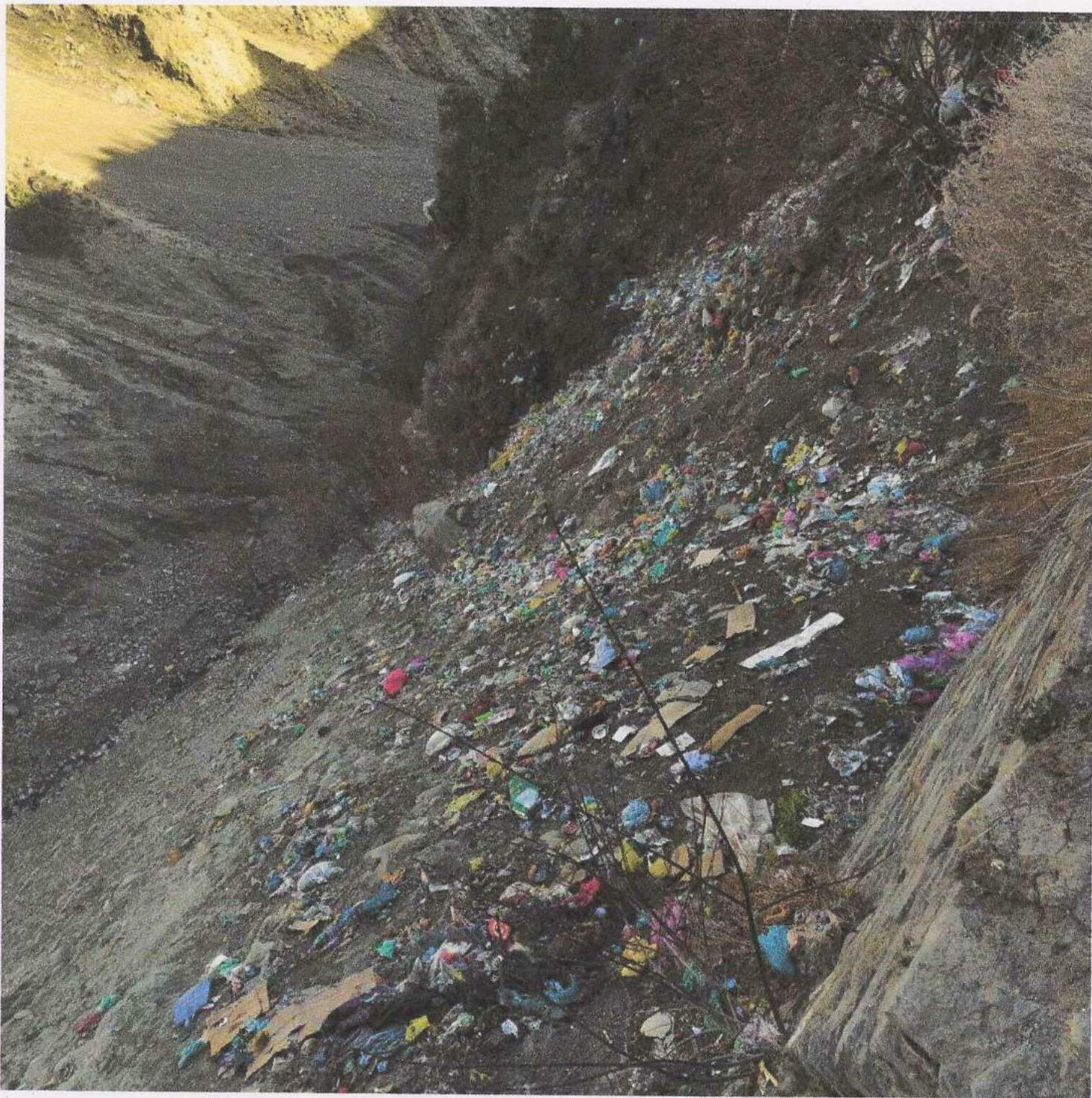
AFFIDAVIT

I, Kunika Akers, daughter of Shri Shammi Kumar, aged 31 years, resident of Upper Sultanpur, District Kullu, Himachal Pradesh presently holding the charge of Sub Divisional Magistrate, Lahaul at Keylong, District Lahaul and Spiti Himachal Pradesh, do hereby solemnly affirm and state on oath as under:


Attested

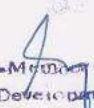

**Executive Magistrate
Keylong
Distt. L & S (H.P.)**


**SDM - Cum - Member Secretary,
Sp. Area Development Authority
Lahaul at Keylong District L&S.**



Attested


Executive Magistrate
Keylong
L & S (H.P.)


SDM-Cum-Member Secretary,
Sol. Area Development Authority
Lahaul at Keylong District L&S.

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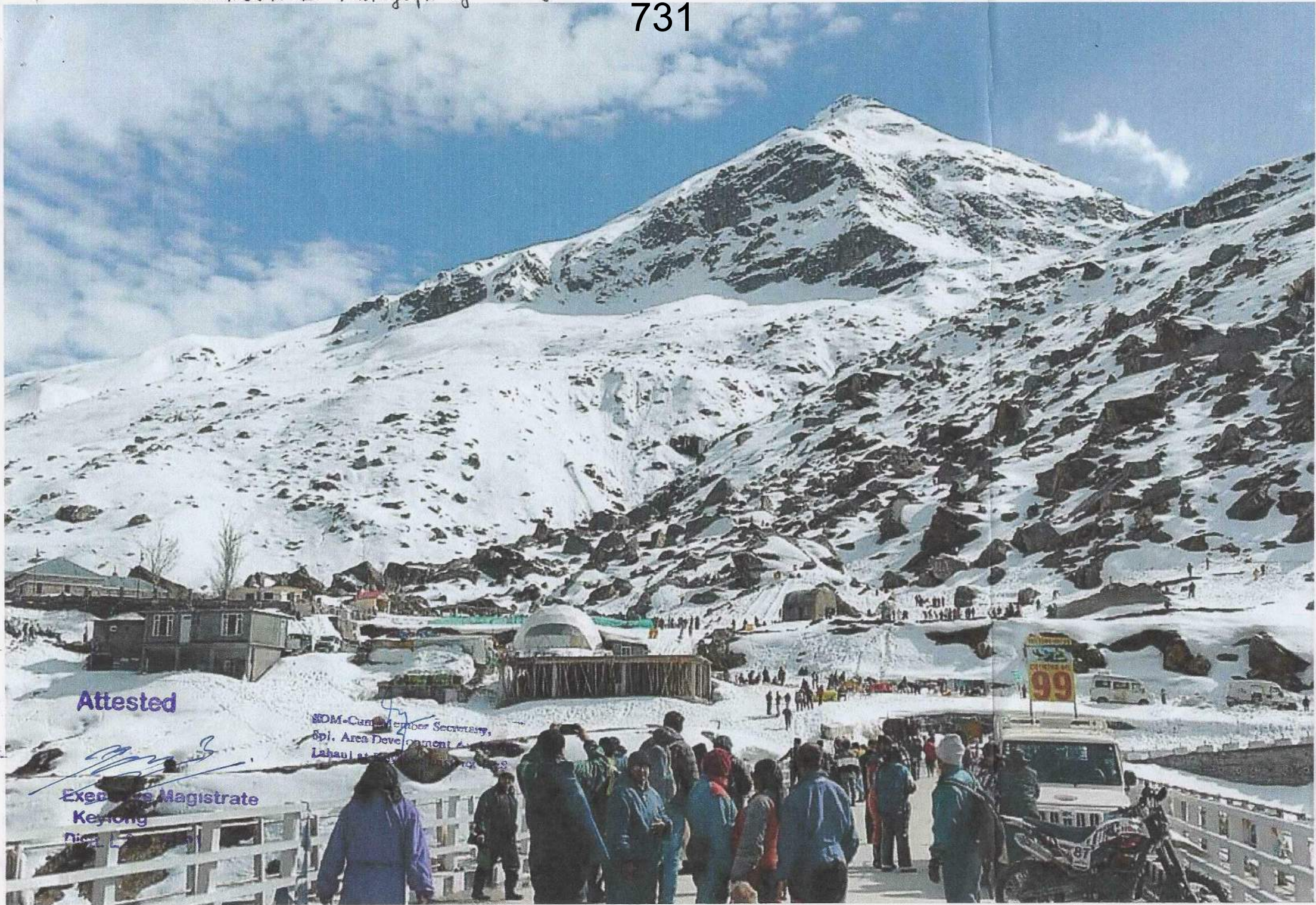
Annexure R-I Photograph of Shakasnallah after recovery of waste



Attested

[Signature]
Executive Magistrate
Keylong
Distt. L & S (H.P.)

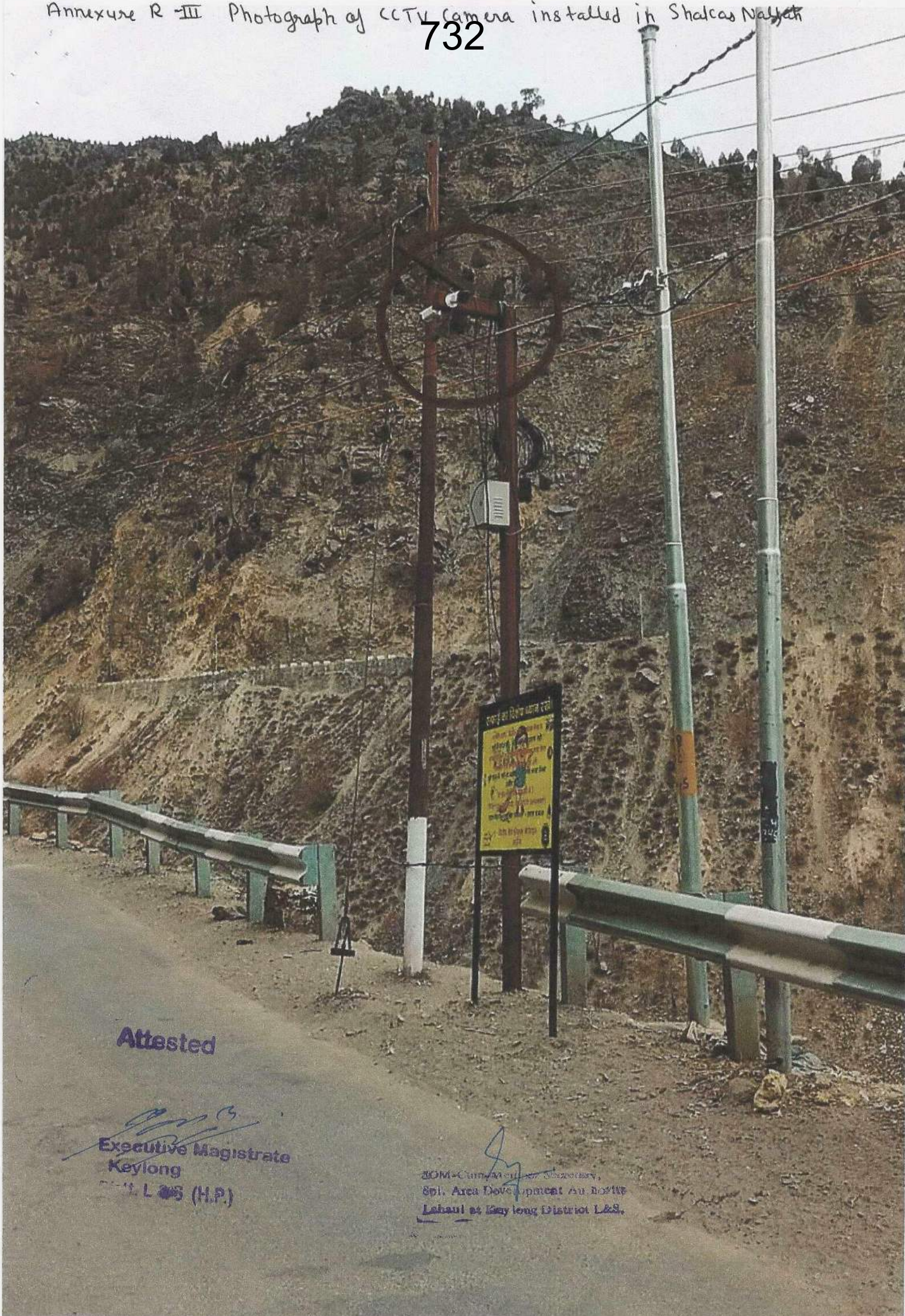
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SOM-Cum-Member Secretary,
Spl. Area Development Authority
Labaul at Keylong District L&S.



Attested

SDM-Cum Member Secretary,
Spl. Area Development
Lahaul & Spiti

Executive Magistrate
Keylong
Distt. Lahaul & Spiti



Attested

[Signature]
Executive Magistrate
Keylong
Distt. L.S. (H.P.)

[Signature]
SOM-Cum-Asst. Secy, Secretary,
Sol. Area Development Au. District
Lehail at Keylong District L.S.

Annexure R-III Photograph of CCTV camera 733 installed in Beeling Nallah

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Special Area Development
SADA
LAHAUL
AT KEYLONG
Autonomy Local At Keylong



Attested

Executive Magistrate
Keylong

Sp. Area Development
Lahaul at Keylong District

**OFFICE OF THE SDM-CUM-MEMBER SECRETARY SPECIAL AREA
DEVELOPMENT AUTHORITY LAHAUL AT KEYLONG**

No...109.../SADA

Dated

4th April, 2026

To

The Director,
Town and Country Planning Department,
Himachal Pradesh, Shimla

Subject: Forwarding of Draft Bye-laws for Door-to-Door Collection of Solid Waste for
SADA Keylong.

Sir,

I have the honor to submit that the Special Area Development Authority (SADA), Keylong has prepared draft bye-laws for regulating door-to-door collection, segregation, transportation and disposal of municipal solid waste within its jurisdiction.

The said draft bye-laws were placed before the General House of SADA Keylong in its meeting held on 26-02-2026, and the same have been duly approved with certain amendments. A copy of the approved draft bye-laws along with the proceedings of the meeting is enclosed herewith for kind perusal.

In this regard, it is submitted that under Section 86 of the Himachal Pradesh Town and Country Planning Act, 1977, the Planning Authority is empowered to frame regulations/bye-laws with the prior approval of the State Government. Accordingly, the draft bye-laws are being forwarded for your kind examination and approval of the Government.

It is therefore requested that the draft bye-laws may kindly be scrutinized and approved, and further necessary action for notification in the Official Gazette may be taken at the earliest, so as to enable SADA Keylong to implement an effective solid waste management system in conformity with the Solid Waste Management Rules, 2026.


Yours faithfully,


SDM-cum-Member Secretary
Special Area Development Authority
Lahaul at Keylong

Encl: As above
Copy to:

1. The Hon'ble MLA-cum-Chairman, Special Area Development Authority (SADA) Lahaul at Keylong for information please.

Attested


Executive Magistrate
Keylong
Distt. Lahaul (H.P.)


SDM-cum-Member Secretary,
Special Area Development Authority
Lahaul at Keylong District Lahaul.

Door-To-Door Garbage Collection & Disposal Bye - Laws

No.KLG-SADA/2026-

Dated:

Notification

The following Bye – laws made by Special Area Development Authority Keylong, Distt. Lahaul & Spiti, H.P. for regulating The Door to Door Garbage Collection & Disposal in exercise of the powers conferred by section- 70 Clause (V) & (VI) of the Himachal Pradesh Town and Country Act, 1977 read with section 202 and 217 of the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994) read with rule 15 (zf) of the Solid Waste Management Rules, 2026 having been confirmed by State enforcement, as required under section 217 of the aforesaid Acts are here by published for general information, namely.

**BYE LAWS FOR DOOR-TO-DOOR GARBAGE COLLECTION &
GARBAGE DISPOSAL AT SPECIAL AREA DEVELOPMENT
AUTHORITY KEYLONG, DISTT. LAHAUL & SPITI, H.P.**

Chapter – I: - General

1. Short title and commencement: –

- a) These Bye – laws may be called The Door-to-Door Garbage Collection and Disposal bye - laws 2026 of Special Area Development Authority Keylong for solid waste management & disposal.
- b) These bye – laws shall come into force from the date of their adoption by the Special Area Development Authority and already being implemented in the area.
- c) This shall apply to Special Area Development Authority Keylong area.

2. Definitions: -In these rules, unless the context otherwise requires, -

- (a) "aerobic composting" means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;
- (b) "agri-residue" means crop residue or crop waste material generated from agricultural or horticultural crop fields or orchard, after harvest of crops e.g. straw, husk, etc;
- (c) "anaerobic digestion" means a controlled process involving microbial decomposition of organic matter in absence of oxygen;
- (d) "authorisation" means the permission given by the concerned State Pollution Control Board or Pollution Control Committee, as the case may be, under these rules to the operator of a facility or urban local authority or any other agency responsible for processing and disposal of waste;
- (e) "biodegradable waste" means any organic material that can be degraded by micro-organisms into simpler stable compounds;
- (f) "bio-methanation" means a process which entails enzymatic decomposition of the organic matter by microbial action to produce methane rich biogas;
- (g) "brand owner" means a person or company who sells any commodity under a registered brand label;
- (h) "buffer zone" means a zone to be maintained around solid waste processing and disposal facility, exceeding five tons per day of installed capacity and the guidelines for size and activities to be carried out inside buffer zone shall be developed by the Central Pollution Control Board based upon capacity and pollution load in order to minimize impact on environment and the buffer zone shall be maintained within the total area allotted for solid waste processing and disposal facility;

Attested

**Executive Magistrate
Keylong
Distt. L & S (H.P.)**

**Sp. Area Development Autho
at Key long District L**

(i) "bulk waste generator" covers the entities, given below, if they satisfy at least one of the following criterion; (i) buildings with floor area of 20,000 sq.m. or above; or (ii) water consumption of 40000 litres per day; or (iii) solid waste generation of 100 kg per day, namely:-

(a) Institutional users including buildings occupied by the,-

- (i) Central Government departments or undertakings, State government departments, or undertakings;
- (ii) local bodies;
- (iii) public sector undertakings or private companies;
- (iv) schools, colleges, universities, other educational institutions; and
- (v) community places or like;

(b) Commercial users including,-

- (i) commercial establishments including railways, bus stations or depots, airports; ports;
- (ii) industrial units and industrial areas;
- (iii) malls, multiplexes;
- (iv) hotels;
- (v) hospitals, nursing homes;
- (vi) hostels;
- (vii) wholesale markets, including "Mandis", for agricultural and horticultural produce, fish and meat;
- (viii) Stadium, sports complexes;
- (ix) Community halls, convention halls, auditorium;
- (x) Marriage or banquet halls;
- (xi) conference centres, Expo centres, exhibition areas; and
- (xii) tourist spots.

(c) Residential societies.

(j) "bye-laws" means regulatory framework notified by local body, including census town and notified area townships for facilitating the implementation of these rules effectively in their jurisdiction;

(k) "census town" means an urban area as defined by the Registrar General and Census Commissioner of India;

(l) "combustible waste" means non-biodegradable, non-recyclable, non-reusable, non hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials;

(m) "composting" means a controlled process involving microbial decomposition of organic matter;

(n) "contractor" means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;

(o) "co-processing" means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500 kcal/kg as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;

(p) "decentralised processing" means establishment of dispersed facilities for maximizing the processing of wet waste or horticulture waste as well as segregation and sorting of dry waste, sanitary waste, and special care waste closest to the source of generation so as to optimize transportation of waste for recycling or processing or disposal;

(q) "disposal" means the final and safe disposal of post processed residual solid waste and street sweepings and silt from surface drains in sanitary landfills as specified in Schedule II to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;

(r) "door to door collection" means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non residential premises and includes collection of such waste from entry gate or a designated

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Executive Magistrate
Keylong
Distt. L.S.S (H.P.)

Secretary,
Sp. Area Development Authority
Lehwal at Keylong District L.S.S.

location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;

(s) "dry waste" means waste other than wet waste sanitary waste, special care waste and includes recyclable waste and non-recyclable waste;

(t) "dump sites" means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;

(u) "facility" means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;

(v) "fine" means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these rules or bye- laws;

(w) "Form" means a form appended to these rules;

(x) "handling" includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid waste;

(y) "horticultural waste" means plants-based waste from parks, gardens, traffic islands, road medians etc. including grass and wood clippings, weeds, pruning, branches, twigs, wood chipping, straw or dead leaves and tree trimmings, which cannot be accommodated in the daily collection system for wet waste;

(z) "inerts" means wastes which are non bio-degradable, non-recyclable or non-combustible street sweeping or dust and silt removed from the surface drains;

(za) "incineration" means a process that burns or combusts solid waste to thermally degrade waste materials at high temperatures;

(zb) "informal waste collector" includes individuals, associations or waste traders who are involved in collecting, segregating, sorting, sale and purchase of waste materials including recyclable materials;

(zc) "leachate" means the liquid that seeps through solid waste or other medium and has extracts of dissolved or suspended material from it;

(zd) "local body" includes the municipal corporation, nagar nigam, municipal council, nagarpalika, municipal board, nagar panchayat and town panchayat, census towns, notified areas and notified industrial townships, panchayati raj institutions which include Gram Panchayat, Panchayat Samiti Zila Parishad or District Panchayat, as the case may be;

(ze) "material recovery facility" means a facility where solid waste other than wet waste and horticulture waste, can be temporarily stored by the local body or any entity authorised by local body to facilitate segregation and sorting of collected waste including biodegradable plastic as well as compostable plastic, and transfer of recyclables and non recyclables to authorised recyclers or waste processors from various components of waste;

(zf) "non-biodegradable waste" means any waste that cannot be degraded by micro-organisms into simpler stable compounds;

(zg) "operator of a facility" means a person or entity, who owns or operates a facility for handling solid waste which includes the local body and any other entity or agency appointed by the local body;

(zh) "primary collection" means collection of segregated solid waste from source of generation including households, markets, institutions, other commercial establishments or any other non-residential premises including industry or industrial areas or from any designated collection points specified by the local body to secondary storage points or secondary transfer station or like

(zi) "processing" means any scientific process by which segregated solid waste is handled for the purpose of reuse, recycling or transformation into new products;

(zj) "recycling" means the process of transforming segregated non-biodegradable solid waste into new material or product or as raw material for producing new products which may or may

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Executive Magistrate
Keylong
Distt. L & S (H.P.)

30M-Cum-Member Secretary,
Spl. Area Development Authority,
Keylong Distt. L & S,

not be similar to the original products;

(zk) "redevelopment" means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;

(zl) "refused derived fuel (RDF)" means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or inorganic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste ;

(zm) "Registered Environment Auditor" means Environment Auditor as defined under the Environment Audit Rules, 2025, as amended from time to time;

(zn) "residual solid waste" means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;

(zo) "sanitary land filling" means the final and safe disposal of residual solid waste and inert waste on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;

(zp) "sanitary waste" means waste comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;

(zq) "sanitary products" means products comprising of diapers, condoms, sanitary towels or napkins, tampons, incontinence sheets;

(zr) "schedule" means the Schedule appended to these rules;

(zs) "secondary storage" means the temporary containment of solid waste after collection at secondary waste storage depots or material recovery facilities or bins for onward transportation of the waste to the processing or disposal facility;

(zt) "segregation" means sorting and separate storage of various components of solid waste namely wet waste including agriculture and dairy waste, dry waste including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, special care waste, and construction and demolition waste;

(zu) "service provider" means an authority providing public utility services like water, sewerage handling, electricity, telephone, roads, drainage, etc.;

(zy) "solid waste" means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non-residential waste, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities and other entities mentioned in rule 2;

(zw) "sorting" means separating various components and categories of recyclables and non-recyclables such as paper including paperboard, plastic, metal, glass, etc., from waste as may be appropriate to facilitate recycling or processing or disposal;

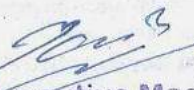
(zx) "special care waste" means and includes discarded paint drums, pesticide cans or containers or bottles, compact fluorescent lamp or bulbs, tube lights, expired medicines, broken mercury thermometers, waste batteries, used or waste needles and syringes and contaminated gauge, or any other waste notified by Central Pollution Control Board from time to time, generated at the household level;


(zy) "stabilising" means the biological decomposition of biodegradable waste to a stable-state where it generates no leachate or offensive odours and is fit for application to farm land, soil erosion control and soil remediation;

(zz) "State Pollution Control Board" means the State Pollution Control Board constituted under Section 4 of Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and includes in relation to Union territory, the Pollution Control Committee;

(zza) "street vendor" means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street,

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Keylong
Distt. L & S (H.P.)


S.D.M. Cum. Deputy Secretary,
Spl. Area Development Authority
Keylong District L & S

lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place. It includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words "street vending" with their grammatical variations and cognate expressions, shall be construed accordingly;

(zzb) "**tipping fee**" means a fee or support price determined by the local bodies or authorities or any state agency authorised by the State Government or the Union territory administration to be paid to the concessionaire or third party and operator of waste processing facility or for disposal of residual solid waste at the landfill;

(zzc) "**transfer station**" means a facility created to receive solid waste from collection areas and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;

(zzd) "**transportation**" means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions;

(zze) "**treatment**" means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;

(zzf) "**user fee**" means a fee imposed by the local body on the waste generator to cover for full or part cost of providing solid waste collection, transportation, processing and disposal services;

(zzg) "**vermi composting**" means the process of conversion of bio-degradable waste into compost using earth worms;

(zzh) "**waste generator**" means and includes every person or group of persons, every residential premises and non-residential establishments including Indian Railways, defense establishments, which generate solid waste;

(zzi) "**waste hierarchy**" means the priority order in which the solid waste should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least;

(zzj) "**waste picker**" means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation including the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood;

(zzk) "**waste to energy**" means and includes use of solid waste for generation of energy and includes coprocessing through use of high calorific value non-biodegradable and non-recyclable fractions of solid waste for generation of heat through incineration (thermal process) for generation of electricity or use of biodegradable fraction of solid waste for anaerobic digestion (biomethanation) for generation of biogas (methane) including compressed biogas, Bio Compressed Natural Gas for use either directly or converted to electricity using appropriate generators;

(zzl) "**wet waste**" means and includes organic waste including kitchen waste, food waste, vegetable waste, meat waste, fruits waste, flower waste, and such similar waste and biodegradable waste. (2) Words and expressions used herein but not defined, but defined in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974 and the Air (prevention and Control of Pollution) Act, 1981, shall have the same meaning as assigned to them in the respective Acts.

4. Solid Waste Management.— The solid waste management by local authorities, respective jurisdiction, shall inter alia include environmentally sound management of solid waste such as dry waste, wet waste, special care waste, sanitary waste, horticultural waste as well as of sanitary landfill management and existing or legacy waste dumpsite remediation.

Attested

Executive Magistrate
Keylong
Distt. L. S. S. (H.P.)

3001-Cum-Minister, Secretary,
Spl. Area Development Authority,
Ladakh at Keylong District L.S.S.

Words and expressions used herein but not defined, but defined in The Environment (Protection) Act, 1986, The Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977 and the Air (prevention and Control of Pollution) Act, 1981, Himachal Pradesh Corporation Act, 1994, Himachal Pradesh Municipal Act, 1994 and Solid Waste Management Rules, 2026 shall have the same meaning as assigned to them in the respective Acts and Rules.

Chapter – II: - Management of Municipal Solid waste

3. Solid Waste Management:

The Special Area Development Authority Keylong shall establish an integrated Solid Waste Management (SWM) system with an aim to reduce the amount of waste being disposed, while maximizing resources recovery and efficiency. The preferred waste management system shall focus on the following points, namely: -

- I. **Reduction and reuse at source:** The most preferred option for Solid Waste Management shall be prevention of waste generation. It will be helpful in reducing the handling, treatment, and disposal costs and specially reduce various environmental impacts such as leachate, air emissions and generation of greenhouse gases.
- II. **Waste recycling:** Recovery of recyclable material resources through a process of segregation; collection and re-processing to create new products shall be the next preferred alternative.
- III. **Composting:** As far as possible the organic fraction of waste shall be composted and used to improve soil health and agricultural production adhering to norms.
- IV. **Waste-to-Energy:** Where material recovery from waste is not possible, energy recovery from waste through production of heat, electricity or fuel may be preferred. Bio methanation, waste incineration, production of Refuse Derived Fuel (RDF) and co- processing of the sorted dry rejects from municipal solid waste are to be commonly adopted "Waste to Energy" technologies.
- V. The Integrated Solid Waste Management system shall be environment friendly. Waste minimization, waste recycling, waste-to-energy strategies and use which are promoted in the Solid Waste Management Rules, 2026 shall be adopted for reduction of greenhouse gases.

Chapter – III: - Solid Waste Collection & Transportation

4. Segregation & Primary Storage of Solid waste: -

- a) It will be prime responsibility of every waste generator/citizen to segregate the waste generated by them in four stream segregation waste (i) Wet Waste (ii) Dry Waste (iii) Sanitary Waste (iv) Special Care waste at source separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes in suitable covered bins and handover segregated wastes to authorised waste pickers or waste collectors designated by SADA or Agency Hired by SADA once a day or at the frequency as decided by SADA on the timing fixed by the service provider. Every citizen has to pay a fixed monthly rental for the services of door-to-door garbage collection.
- b) Waste generators shall be encouraged to segregate waste and store three separate colour bins i.e. green- for biodegradable waste, blue- for non-biodegradable waste, and red- for hazardous waste.

Attested

Executive Magistrate

Keylong


Distt. L. 26 (H.P.)

SADM-Cum-Member Secretary,
Spl. Area Development Authority
Keylong District L.D.S.

biodegradable, red- for domestic hazardous waste.


- c) All institutions shall, within one week from the date of notification of these bye laws and in partnership with the Special Area Development Authority, ensure segregation of waste at source by the generators, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Special Area Development Authority.
- d) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Special Area Development Authority, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the Special Area Development Authority.
- e) Used sanitary waste are to be securely wrapped as and when generated in the pouches provided by the manufacturers or brand owners of these products or in a newspaper or suitable biodegradable wrapping material and place the same in the bin meant for sanitary waste.
- f) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the SADA.
- g) Bulk waste generators of garden and horticulture waste like park, stadium etc. shall store separately in their premises and dispose of the same as may be prescribed by the Special Area Development Authority from time to time.
- h) No untreated bio- medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with solid waste and such waste shall follow the rules specifically separately specified for the purpose.
- i) Every waste generator has to ensure that there is no practice of burning or burying the solid waste generated by him, throwing on streets/ open public spaces outside his premises or in the drain or water bodies.
- j) Littering of waste on streets /open space/ water bodies /drain shall be fined on the spot. On iterative they will be punishable and can be subjected to court as per rule.
- k) Time to time awareness generation campaigns should be organised to motivate people. RWA (Resident Welfare Association), Local NGOs, representative of public association and elected local member should be involved in the programme to motivate citizen.

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Executive Magistrate
Keylong
Distt. L & S (H.P.)

5. Primary Collection of Municipal Solid Waste: -

- a) Each and every house in the area should be approached for the primary collection of waste by manual means or by pickup, tipper depending on the size of road available.
- b) Special Area Development Authority have to arrange for daily door to door collection of segregated solid waste from all households, commercial, institutional and other non-residential premises. From multi-story buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
- c) Special Area Development Authority have to establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for


SDM-Cum-Member Secretary,
Sp. Area Development Authority,
Labaul, Keylong District L&S

- integration of these authorised waste pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- d) Special Area Development Authority have to encourage integration of informal waste pickers in solid waste management including door to door collection of waste.
- e) Time for the door to door collection services will have to be fixed by the concern SADA. Generally timing should to be between 7:00 AM to 10:00 AM. For proper waste collection vehicle such as Pickups, tipper used for door-to-door garbage collection should be equipped with Alarm with audible decibel fixed as per the rules and timing should be strictly followed by the sanitation workers.
- f) For door-to-door garbage collection from commercial complex, offices and secondary bins timing should be between 7:00 AM to 5:00 PM.
- g) Under door-to-door services user charge for collection should be formulated on the following criteria

Sr. No	Category of User	User charges on monthly basis (INR)
1.	Household (Per Accommodation/ Residence/ Govt. Residence etc.)	100/-
2.	Dhaba/Sweet Shop/ Coffee House/Bakery	300/-
3.	Tea Shop	100/-(Per Shutter)
4.	Shops(Daily Needs/Clothes etc)	100/-(Per Shutter)
5.	Vegetables & fruits shops (Retail)	300/-
6.	Bank	500/-
7.	Govt./Private Schools	Exempted
8.	Workshop (Tyre puncture shop)	100/-(Per Shutter)
9.	Workshop (Repair shop)	500/-
10.	Automobile Show Room	500/-
11.	Govt. College	Exempted
12.	Boarding Schools	Exempted
13.	Govt. Hospital	Exempted
14.	Govt. Ayurvedic Hospital	Exempted
15.	Veterinary Hospital	Exempted
16.	P.H.C.	Exempted
17.	Clinics with medicines shops	200/- (Per Shutter)
18.	Chemist shop	200/- (Per Shutter)
19.	Laboratory	200/-
20.	Banquet Hall	2000/- per month
21.	Marriage/Any Party in any venue like House, hotel, Marriage Hall etc.	2000/- per month
22.	Hotel up to 10 Rooms & Camps	2000/- Per month
23.	Hotels more than 10 Rooms & Camps	5000/- Per month
24.	Meat Shop/Chicken Shop	200/-(Per Shutter)
25.	Bus Stand	Exempted
26.	Computer Institute/ Small institutes	100/-(Per Shutter)
27.	Gym	200/-
28.	Furniture Shop	200/-(Per Shutter)

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Executive Magistrate
Keylong

Distt. L. 100 (10.1)

SDM-Cum-Minister Secretary,
Sp. Area Development Authority
Lahauli at Keylong District

29.	Hardware Shop	200/-(Per Shutter)
30.	Goods Store/store	100/-(Per Shutter)
31.	Gas Godown	100/-
32.	Petrol Pump	200/-
33.	Printing Press	200/-(Per Shutter)
34.	Courier Centre	100/-(Per Shutter)
35.	Small Showroom (Cloths/Shoes etc.)	300/-
36.	Big Showroom (Cloths/Shoes etc.)	500/-
37.	Liquor Shop	200/-(Per Shutter)
38.	Agriculture Chemical Shop	200/-(Per Shutter)
39.	Small Electronics Shop	200/-(Per Shutter)
40.	Govt. Rest house, Circuit House and other Sadans	200/-
41.	Restaurants	1000/-
42.	Bar	1000/-
43.	Big Govt. Offices (having rooms more than 5)	500/-
44.	Small Govt. offices (Having 5 rooms or less than 5).	300/-
45.	Home Stay unit	500/-
46.	PG Hostel	500/-
47.	Jail	1000/-
48.	Any other establishment(s) not mentioned above	To be decided by ULB

Note: User charge as prescribed above can be revised by the SADA time to time keeping in view the polluter pays principal to meet the operation and maintenance cost of the services under Solid waste management.

- i) User charges mentioned above for door to door services need to be collected from each and every household & other establishment of area of the SADA. Users charge decided above, contact person's name & number needs to be conveyed to general public through different media such as display on the vehicles used for these services, hoardings, pamphlets etc. Also, awareness generation campaigns need to be organised.
- j) No manual loading or unloading of waste in compactor should be practised with open hand or without safety measures as per the Solid Waste Management Rules, 2026.

Attested

6. Secondary Storage of Solid Waste: -

SADA Keylong by their own or with the help of Agency hired needs to develop secondary storage points for the collection of waste generated in the area, they will also be responsible to monitor the condition of these bins so that no filthy or unhygienic condition develops around.

While establishing or monitoring secondary storage bins following precaution needs to be taken care.

Executive Magistrate

Keylong

Distt. L.S.S (H.P.)


Storage / Secondary storage bins should be designed and develop on the basis of the quantity of waste generated, density of population in the area.

- b. Bins provided by Special Area Development Authority or any hired agency should be designed in such a manner so that waste disposed in does not get scattered in open atmosphere and it should be artistic in nature so that it motivates people to dispose their waste in the bins not in open.

Sp. Area Development Authority Secretary,
Lahaul at Keylong District L.S.S.

- c. Bins placed at designated place by Special Area Development Authority or any hired agency should motivate people to practice waste segregation and it should be placed as per Solid Waste Management Rule, 2026 having colour coding for different types of waste.
 - * Green: - Biodegradable waste (Food Waste, garden waste)
 - * Blue: - Non-Biodegradable waste
 - * Red: - Hazardous or toxics waste
- d. Well-designed Vehicle like Pikups/Tipper should be used for the purpose of transportation of waste.
- e. All the cooperative society, residential welfare association/ society, institutional organisation will be responsible to place suitable quantity of bins approved by the Special Area Development Authority on the fixed place in their compound so that waste generated from there can be stored properly and collected from time to time by the vehicles. User charge for these services fixed by the SADA Keylong should be collected by the authorised person of SADA Keylong.
- f. It will be prime responsibility of all the waste generators/ citizens to store and sell/handover the recyclable waste to the Rag pickers/ Kabadiwala or person/organisation designated by the Special Area Development Authority. They have to ensure that no such waste is being disposed on the road/ drain / secondary storage bins/ open space.
- g. Door to door garbage collection, secondary storage bins, collection & transportation, processing of waste and disposal of waste, all these services will be provided by Special Area Development Authority or any hired agency. SADA Keylong will charge user fee for all these services and violator will be fined on the spot or punished and can be subjected to court as per rule.
- h. Waste from the slaughter house, fish market, fruit & vegetable market is biodegradable in nature, so proper storage facility should be designed so that no health hazard spreads from this & facility for composting should be developed to make use of such waste in generating organic manure from it. For ensuring proper disposal of such waste every generator have to ensure best storage facility and segregation of such waste at source and door to door collection should be practiced by SADA to collect 100% of such waste and take to processing plant. On violation, waste generator should be fined on the spot or punished and can be subjected to court as per rule.
- i. Bio medical & industrial waste should not be mixed with other waste and such waste should be stored and disposed separately as per the rules applicable. For the disposal of biomedical waste common Biomedical Waste Treatment facility (CBMWTF) should be developed by SADA. By paying the fixed user fee such waste can be easily disposed off.
- j. Dry leaves, plastic and other such waste should not be burnt in open; doing such activity will be treated as illegal and punishable, violator shall be fined as per the rules.
- k. Every citizen, institutions, office buildings, commercial complexes has to ensure that there is no open discharge of grey water, black water or any other such polluted water in drain, open space or on road which can spread health issues, doing such activity will be treated as illegal and punishable as per the rules.
- l. No person should dispose dead animal or any such material in open space, road side,

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Executive Magistrate
Keylong
Distt. L & S (H.P)


SDM-Cum-Member Secretary,
Spl. Area Development Authority
Lahaul at Keylong District Loc.

- m. Special Area Development Authority can develop bins free solid waste management facility but for this 100% waste collection from the door step of the generator should be ensured.

7. **Secondary Collection & Transportation of Solid Waste: -**

- a. Closed vehicle should be used for the transportation of waste. To reduce the frequency of loading and unloading of waste compactor should be used.
- b. Special Area Development Authority will have to ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility.
- c. Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste.
- d. Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility.


Chapter – IV: - Solid Waste Processing & Disposal

8. **Waste Processing Plant: -**

Special Area Development Authority with the approval of State Pollution Control Board needs to develop solid waste management / processing plant to make use of daily generated biodegradable waste.

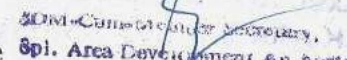
- a. Special Area Development Authority have to collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio methanation plant at suitable locations.
- b. Involve communities in waste management and promotion of home composting, bio- gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.
- c) For processing of biodegradable waste Special Area Development Authority have to establish waste processing plant such as composting plant – windrow compost plant, vermicomposting plant, waste to energy or any other such technology by their own or with help of any other licensed company/firm /organisation on Build – operate - transfer (BOT)/ object oriented (OO) method.
- d) For processing of mixed recyclable waste Special Area Development Authority have MRF site located at Beeling & Koksar, where dry waste will have segregated in different types and then bailed. Further material will be sold out or sent for disposal

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Executive Magistrate)
Keylong
Distt. L.S.S (H.P.)

SADA Keylong may also send the non-biodegradable/dry waste as RDF to nearby cement factories for co-processing.

Chapter – V: - Monitoring by Ward Committee


Sp. Area Development Authority,
Lehant at Keylong District L.S.S.

Constitution of Ward Sanitation Committee: A Ward Sanitation Committee shall be constituted in each Gram Panchayat. The Ward Sanitation Committee shall have 5 members. The members of the WSC would comprise of ward member, Panchayat secretary, representative of Residential Welfare Associations (RWAs) of the ward, representatives of Community Based Organisations (SHGs, Yuvak Mandal etc), local leaders, senior citizens etc. The Ward Sanitation Committee shall oversee the sanitation activity in the ward.


09. Responsibilities of various stakeholders: -**09.1 Responsibilities of Waste Generators:**

- a) No waste generator shall throw the waste generated by him on the street, open spaces, drain or water bodies.
- b) No person shall let the dirty water, mud, night soil, cow dung, urine, polluted water from their own house, organisation, commercial establishments to accumulate in their own compound nor let it flow on common streets in a way that the environment gets polluted by foul smell or poses a threat to public health.
- c) To wrap securely used sanitary waste as and when generated in a newspaper or suitable biodegradable wrapping material and place the same in the domestic bin meant for nonbiodegradable waste.
- d) All citizens shall have the responsibility to dispose of the recyclable waste generated in their complexes to the waste pickers authorised by the Special Area Development Authority or waste collector of the Special Area Development Authority and not put it on the road under any circumstances.
- e) All waste generators shall pay user fees as specified in these bye-laws.
- f) No waste generator shall throw, burn or burry the solid waste generated by him on streets, open public spaces outside his premises or in the drain or water bodies,
- g) No dead animals or their remains to be thrown in any public places or any such place, which create any kind of pollution.
- h) If any person is found violating activities prohibited for doing, fine charges shall be collected from the offender by the Special Area Development Authority.

09.2 Responsibility of Ward Sanitation Committee:

- a) The Ward Sanitation Committee shall oversee the sanitation and cleanliness activities in ward.
- b) The Ward Sanitation Committee shall act as a grievances redressal point on sanitation issues at ward level.
- c) The Ward Sanitation Committee shall have the power to impose fine on any offender and also have the power to waive of penalties.
- d) The Ward Sanitation Committee will promote home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygiene around the facility.
- e) The ward sanitation committee shall identify locations that are repeatedly littered and misused for dumping, commonly referred to as sanitation Hotspots.
- f) The Ward Sanitation Committee will give warning to any offenders of these bye-laws. After two warnings by the Ward Sanitation Committee or the Special Area Development Authority, penalty shall be collected from the violator as per the provisions of these bye-laws.

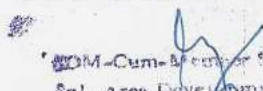
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Executive Magistrate
Keylong

Dist. L & S (9/3)

Responsibility of the Special Area Development Authority:

- a) The Special Area Development Authority shall within its territorial area, be responsible for ensuring daily and throughout the year system of cleaning of all common roads, places, markets, its own parks, gardens, tourist spots, cemeteries and shall be collect the garbage and transport it every day to the final disposal point in closed vehicles for which the authority may engage private parties on contract or Public Private Partnership mode, apart from its own permanent cleaning staff and vehicles.


S.A.D.A. Secretary,
Spl. Area Development Authority,
Keylong, District L&S.

- b) The Special Area Development Authority for the purpose of managing such sanitation activities in decentralised and regular manner shall designate one ward officer, in every ward to supervise the spots of containers, public toilets, community toilets or urinals in public places, transfer station for public garbage, processing units etc. for final disposal of city's garbage.
- c) The designated ward officer by the Special Area Development Authority shall also be a member of the concerned Ward Sanitation Committee which shall act as the first point of grievance redressal on sanitation issues of the concern ward and meet complains of citizens on issues of sanitation.
- d) The Special Area Development Authority shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the technologies and the guidelines prescribed by the Pollution Control Board.
- e) The Special Area Development Authority shall create awareness through Information, Education and communication (IEC) campaign and educate the waste generators on minimal generation of waste, not to litter, re-use the waste to the extent possible, practice segregation of wet biodegradable waste, dry recyclable and combustible waste and domestic hazardous waste at source, wrap securely used sanitary waste as and when generated in a newspaper or suitable bio- degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste, storage of segregated waste at source and payment of monthly user fee.
- f) Promote recycling initiatives by informal waste recycling sector.
- g) Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.
- h) Ensure occupational safety of the Special Area Development Authority own staffs and staffs of outsource agency involved in collection, transport and handling waste by providing appropriate and adequate personal protective equipment's,
- i) In case of an accident at any solid waste processing or treatment or disposal facility, the officer-in-charge of the facility shall report to the Special Area Development Authority immediately which shall review and issue instructions if any, to the in- charge of the facility.

Chapter – VII: - Prosecution & Penalties

10. Prosecution: -

- I. Prosecution can be made on violation of above said rules Under Municipal Solid Waste Management rules, 20260, Himachal Pradesh Special Area Development Authority Act, 1994 and Environmental Protection Act, 1986. Even the prosecution can be made on the official / workers responsible for implementing so called services under the above said Bye-laws if they are not performing their task or delaying their responsibility to implement the services.

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Executive Magistrate
Keylong
Distt. L.S.S (H.P.)

Whoever contravenes the provision of above said Bye-laws shall be in addition to the penalties already mentioned under any act/ rules/ laws/ bye-laws for time being in force would be liable for disconnection of water supply, electricity and other civic amenities and the Member Secretary of the Special Area Development Authority may request the competent authorities to withdraw any other services if granted in favour of Institution/ Commercial Establishment/ person committing the offence.

SDM - Cum - Secretary,
Sp. Area Development Au. District
Keylong District L.S.S.

On the violation of above said Bye-laws, penalties are as below:

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Sr. No.	Offence	Special Area Development Authority
1.	Littering by People of residential colony	Rs. 100 per day
2.	Open dumping by shopkeepers	Rs. 200 per day
3.	Littering/ open dumping by restaurants owners	Rs 500 per day
4.	Littering/ open dumping by Hotel Owners	Rs 500 per day
5.	Littering/ open dumping by Industries	Rs 500 per day
6.	Street Vendor like fast-food, chat, ice-cream, juice corner etc.	Rs 50 per day
7.	Open defecation/ urination in public place	Rs 100 per offence committed
8.	Disposal of dung in open space / public place	Rs 200 to 500
9.	Disposal of construction & demolition waste in open space/ road side/ public place by resident	Rs 200
10.	Littering of waste like dung, construction & demolition waste on road while transporting through private tractor/ vehicle	Rs 500
11.	Disposal of waste water from house in non-authorized place	Rs 200 per day
12.	Disposal of sewer in non-authorized place	Rs 2000 per day
13.	Not keeping of closed dust bins in adequate number & quantity by owners mention from Sl. No 2-6	Rs 100 per day
14.	Spilling of Oil, Dust, water & other material by road side Motar, Bike, Bicycle repair mechanics	Rs 500 per day
15.	Disposal of Skin, feather, blood, flash or any other material of animal(s) by shopkeeper	Rs 500 per day
16.	Littering by pet animals like dogs, cow, etc. on road side/ open space/ community place	Rs 200 per day
17.	Littering or disposal of waste in front of Marriage Hall, community place, exhibition hall, Mela ground	Rs 200 per day
18.	Encroachment of Road for by Dhabas or any other such shop and disposing of waste on road side, open space	Rs 200 per day
19.	Encroachment of Road for by fruit, vegetable local vendor and disposing of waste on road side, open space	Rs 200 per day
20.	Encroachment of Road Hair cutting salon and disposing of waste on road side, open space	Rs 100 per day
21.	Encroachment & Disposal of construction & demolition waste in open space/ road side/ public place by Business man, shopkeepers	Rs 500 per day
22.	Disposal of waste by Private Nursing home/ hospital, Clinics, Dispensaries on road side, open space	Rs 500 per day
23.	Non-Segregation of waste at source	

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Executive Magistrate
Keylong
Distt. L & S (H.P.)

SOM-Cum-Executive Secretary,
Spl. Area Development Authority,
Lahaul at Keylong District L&S,

i	Residents	Rs 100 for first offence and Rs 200 for second & subsequent offences in a month
ii	Shopkeepers	Rs 250 for first offence and Rs 500 for second & subsequent offences in a month
iii	Restaurants owners	Rs 500 for first offence and Rs 1000 for second & subsequent offence in a month
iv	Hotel Owners	Rs 500 for first offence and Rs 1000 for second & subsequent offences in a month
v	Industrial Establishment	Rs 1000 for first offence and Rs 2000 for second & subsequent offences in a month
vi	Sweets, snakes, fast-food, Ice-creams, sugarcane & other juice and vegetables vendor carts	Rs 100 for first offence and Rs 250 for second & subsequent offences in a month

The penalty recovered from violators shall be deposited in the same bank account where user charges have to be deposited by SADA, Keylong may increase the penalties from time to time as per local conditions and administrative requirements, with due resolution of SADA.


12. Appeal:


- Any person aggrieved by the decision or imposition of penalty by Ward sanitation Committee or SADA may file an appeal before Member Secretary, SADA within 15 days of such decision. The appeal shall be disposed of within 30 days.

13. Repeal / Contradict: -


- Once these bye - laws come into force any other rules, bye- laws, policy with regard to this matter adopted by SADA Keylong will be considered as disaffirm.
- Any work done or scheme implemented under any previous rules/bye - laws will not be impugning unless until it is just opposite or completely contrary to the action to be taken under the above said bye – laws.

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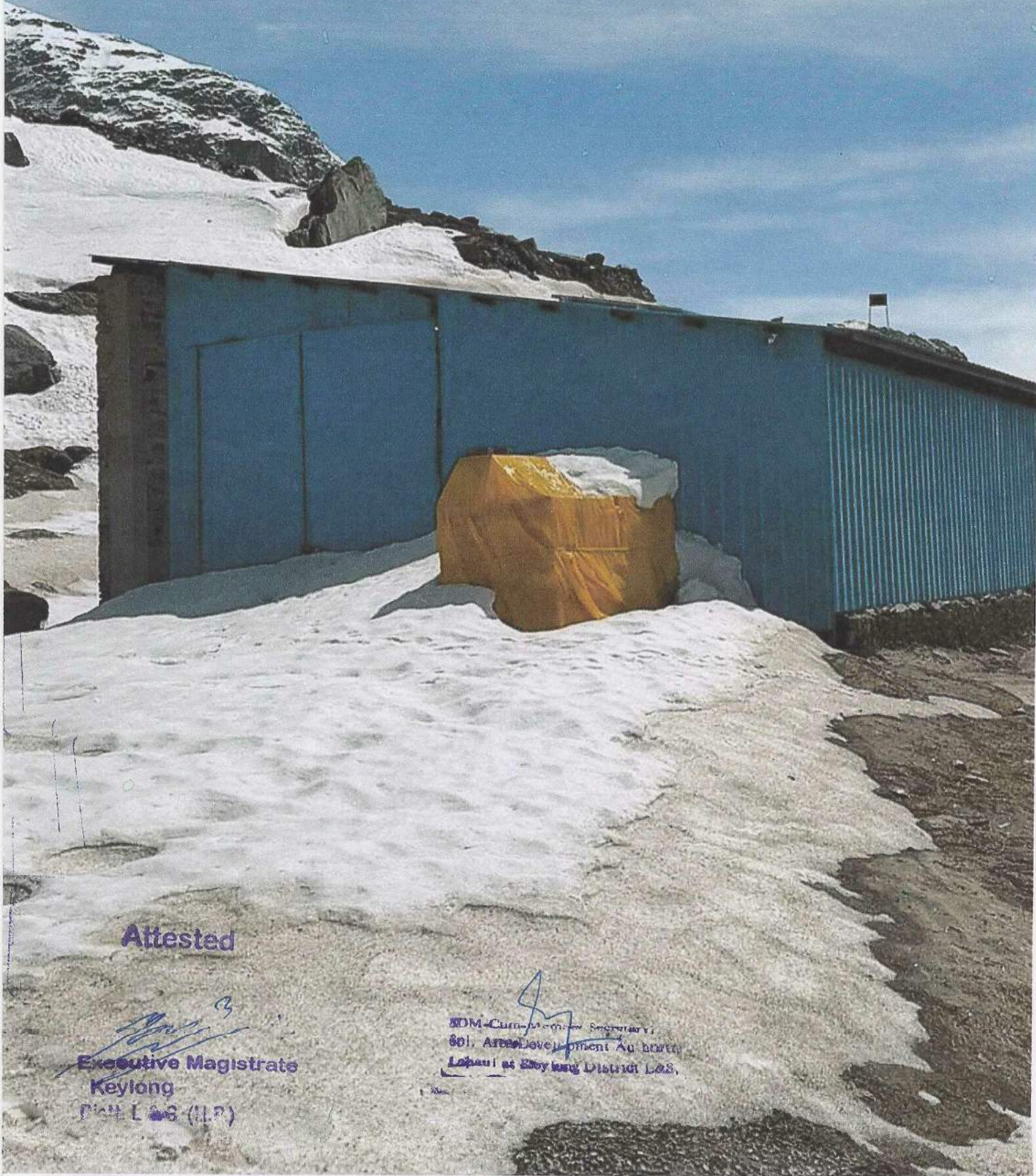

Executive Magistrate
Keylong
 Distt. L & S (H.P.)


 SDA-Cum-Member Secretary,
 Spl. Area Development Authority
 Lahaul at Keylong District L&S

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 SDA-Cum-Member Secretary,
 Spl. Area Development Authority
 Lahaul at Keylong District L&S

Annexure Rv Photograph of 750 Plant at Koksar currently show covered



Attested

[Signature]
Executive Magistrate
Keylong
D.M. L.S. (I.P.)

[Signature]
EDM-Cum-Mechanics Secretary,
801, Area Development Authority,
Lohari at Keylong District L.S.